THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIHARINPATHAK): (a) and (b) Government has decided to introduce a defined contribution pension scheme for new entrants to Government Service, except to the armed forces in the first stage, which will also be available on a voluntary basis, to others. Under the new scheme pension assets would be managed by Pension Fund Managers (PFMs). At least, one of the PFMs would be in the public sector.

Community Hall in R. K. Puram, New Delhi

4898. SHRI ANIL SHARMA: Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether it is a fact that for about 1800 quarters in Sector-XU, R.K.. Puram, New Delhi there is no Samaj Sadan/Barat Ghar thus creating inconvenience for residents for holding marriages etc.;
- (b) whether Government have taken any action for fresh sanctioning of Samaj Sadan/Barat Ghar there after withdrawal of 1995 sanction;
- (c) if not, the reasons therefor and whether any fresh representation from RWA have been received in this regard; if so, the details of action taken thereon; and
- (d) what alternative arrangement Government propose to make till a Samaj Sadan/Barat Ghar is brought up in that Sector ?

THE MINISTER OF STATE IN THEMINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIHARIN PATHAK): (a) There is no Samaj Sadan/Barat Ghar in Sector XII, R. K. Puram, New Delhi.

- (b) No, Sir.
- (c) No fresh sanction has issued in this case as a review of the working of the Grin Kalyan Kendra was undertaken at the recommendations of the Expenditure Reforms Commission. Resident Welfare Association representation of 17-2-03 has been received.
 - (d) No proposal is under consideration.

Implementation of 85th Constitutional Amendments

†4899. SHRI ISAM SINGH: Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) names of the States which have not implemented 85th Amendment of Constitution;

†Original notice of the question was received in Hindi.

- (b) action being taken to impress upon such States to implement the 85th Amendment;
- (c) reasons for not issuing notification to Uttaranchal Government on the lines of Uttar Pradesh Government; and
- (d) whether Government of India would issue any special instruction to Uttaranchal Government for implementing this amendment ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIHARIN PATHAK): (a) to (d) The 85th Amendment of the Constitution was enacted to provide for consequential seniority to SC/ST employees on their promotion to higher post/grade by rule of reservation. The amendment applies to State Governments also and no separate directions are to be issued by the Central Government to the State Governments. The Central Government does not have any data regarding implementation of the 85th Amendment by the States.

Vacant posts in different Ministries

†4900. SHRI ABHAY KANT PRASAD: Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a number of posts of employees of various categories in different Ministries are lying vacant since long;
 - (b) if so, the Ministry-wise details thereof;
- (c) whether Government have any proposal to fill these vacant posts during the current year; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK): (a) and (b) The information regarding the number of posts lying vacant in different Ministries is not Centrally maintained as they are maintained by the respective Ministries/ Departments.

(c) and (d) Respective Ministries/ Departments initiate steps, from time to time, for filling up vacancies, within the framework of existing instructions/ 'rules.

Allocation of Excess employees of Chhattisgarh/Madhy a Pradesh

4901. PROF. R. B. S. VARMA: Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

[†] Original notice of the question was received in Hindi.